The West Bengal Land-Revenue and Cess (Apportionment) Act, 1963

Act 24 of 1963

Keyword(s):
Collector, Land-Revenue
West Bengal Act XXIV of 1963


[11th September, 1963.]

An Act to apportion or determine the land-revenue and the cess payable in respect of certain lands in West Bengal.

WHEREAS as a result of the transfer of certain territories from the State of Bihar to the State of West Bengal by the Bihar and West Bengal (Transfer of Territories) Act, 1956, lands comprised in some revenue-paying and some revenue-free estates have fallen partly in the State of Bihar and partly in the State of West Bengal;

AND WHEREAS it is expedient to apportion or determine the land-revenue and the cess payable in respect of such lands which are now included in West Bengal;

It is hereby enacted in the Fourteenth Year of the Republic of India, by the Legislature of West Bengal, as follows:

1. (1) This Act may be called the West Bengal Land-Revenue and Cess (Appportionment) Act, 1963.
   (2) It extends to the whole of West Bengal.

2. In this Act, unless there is anything repugnant in the subject or context,—
   (a) "Collector" includes an officer who may be appointed by the State Government to discharge the functions of a Collector under this Act;
   (b) "prescribed" means prescribed by rules made by the State Government under this Act.

3. (1) The Collector shall, after giving notice to the persons concerned, apportion or determine the land-revenue and cess, or the cess payable in respect of such of the lands comprised in revenue-paying or revenue-free estates, as the case may be, which have been included in West Bengal as a result of transfer of certain territories from the State of Bihar to the State of West Bengal by the Bihar and West Bengal (Transfer of Territories) Act, 1956, in such manner and in accordance with such principles as may be prescribed.

For Statement of Objects and Reasons, see the Calcutta Gazette, Extraordinary of the 29th July, 1963, Part IVA, page 2270(c); for proceedings of the West Bengal Legislative Assembly, see the proceedings of the meeting of that Assembly held on the 19th August, 1963; and for proceedings of the West Bengal Legislative Council, see the proceedings of the...
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(Sections 4-6.)

(2) The land-revenue and the cess apportioned or determined under sub-section (1) shall be notified in such manner as may be prescribed.

4. (1) Any person aggrieved by the apportionment or determination of land-revenue and cess under section 3 may, within such time as may be prescribed, appeal,—

(a) to the Collector of the District, when apportionment or determination is made by an officer other than the Collector of the district, and

(b) to the Divisional Commissioner, when apportionment or determination is made by the Collector of the district.

(2) The decision of the Appellate Officer on such appeal shall be final and no civil court shall have jurisdiction in respect of the apportionment or determination of land-revenue and cess under this Act.

5. The land-revenue and cess apportioned or determined under this Act shall, notwithstanding anything contained in any other law for the time being in force, be deemed to have come into force on and from the first day of November, 1956.

6. (1) The State Government may make rules for carrying out the purposes of this Act.

(2) In particular and without prejudice to the generality of the foregoing power, such rules may provide for all or any of the following matters, namely:—

(a) the manner of, and the principles for, apportioning or determining land-revenue and cess in respect of lands referred to in section 3 and the manner of notifying such land-revenue and cess;

(b) the time within which an appeal under section 4 shall be made;

(c) the fees, if any, payable on petitions of appeal and the procedure to be followed in respect of such appeals.
West Bengal Act XXVI of 1963


[17th September, 1963.]

An Act to repeal the West Bengal Local Authorities (Postponement of Elections) Act, 1963.

WHEREAS it is expedient to repeal the West Bengal Local Authorities (Postponement of Elections) Act, 1963, and to validate certain steps taken for holding certain elections during the continuance in force of that Act;

It is hereby enacted in the Fourteenth Year of the Republic of India, by the Legislature of West Bengal, as follows:—

1. (1) This Act may be called the West Bengal Local Authorities (Postponement of Elections) Repealing Act, 1963.
   (2) It extends to the whole of West Bengal.

2. (1) The West Bengal Local Authorities (Postponement of Elections) Act, 1963 (hereinafter referred to as the said Act), is hereby repealed.
   (2) Subject to the provisions of section 3, such repeal shall not affect any thing, action, right, privilege, obligation or liability done, taken, acquired, accrued or incurred or suffered to be done, taken, acquired, accrued or incurred under the said Act.

3. It is hereby declared that anything done or any action taken for or in connection with the holding of an election or any election held after the commencement of the said Act and before the coming into operation of this Act shall, notwithstanding anything contained in the said Act, be deemed to have been as validly done, taken or held, as the case may be, as if this Act had been in operation when such thing was done, such action was taken or such election was held.

Explanation.—In this section "election" has the same meaning as in the said Act.

1For Statement of Objects and Reasons, see the Calcutta Gazette, Extraordinary of the 27th August, 1963, Part IVA, page 2746; for proceedings of the West Bengal Legislative Assembly, see the proceedings of the meeting of that Assembly held on the 2nd September, 1963; and for proceedings of the West Bengal Legislative Council, see the proceedings of the